

HIGH COURT OF SIKKIM

Statement showing Institution, Disposal and Pendency of cases as on 30.04.2019

Sl. No.	Cases	Total Pendency at the beginning of April, 2019 (Civil-Criminal)	Institution during the month of April, 2019 (Civil -Criminal)	Total Disposal during the month of April, 2019 (Civil- Criminal)	Pendency at the end of April, 2019 (Civil- Criminal)
1	WRIT PETITION	100 01	11 -	07 -	104 01
2	APPEAL	32* 73	01 01	- 02	33 72
3	RSA	09 -	- -	-- -	09 -
4	FAO	04 -	- -	01 -	03 -
5	CONTEMPT	01 -	- -	01 -	-- -
6	MISC.CASES	-- 06	-- --	-- 03	-- 03
7	MISC.APPEAL	- --	- -	- -	- --
8	TRANSFER PETITION	- -	-- -	-- -	- -
9	BAIL APPLICATION	- -	-- -	- -	- -
10	MAC APPEAL	14 -	-- -	04 -	10 -
11	REVIEW	-- -	-- -	-- -	-- -
12	REVISION	05 05	01 -	02 01	04 04
13	MAT APPEAL	02 --	- -	- -	02 --
14	REVISION U/S 19 OF THE (FAM CT.)	02 -	-- -	01 -	01 -
15	LEAVE PETITION	-- 04	-- 01	- -	-- 05
16	ARBITRATION PETITION/APPEAL	03 --	-- --	-- -	03 --
17	S.A.O.	-- -	- -	- -	-- -
18	REFERENCE	- -	- -	- -	- -
19	C.O.	03 -	- -	- -	03 -
20	TAX APPEAL	03 -	- -	-- -	03 -
21	Ex.P.	-- -	- -	- -	-- -
	GRAND TOTAL	178 89	13 02	16 06	175 85

Note:-

- 1.Appeal(Civil) includes-RFA,WA & Appeal(C) U/s 30 of the Employee's Compensation Act,1923.
- 2.Appeal(Criminal) includes-Criminal Appeal and Appeal (Crl.) U/s 42 of the Prevention of Money Laundering Act, 2002.



(Handwritten Signature)
 Assesd. ... 09.05.19.
 High Court of Sikkim
 Gangtok